

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

21.03.2013

OA No. 253/2013

Mr. Munesh Bhardwaj, Counsel for applicant.

The applicant has filed this OA against the impugned action of the respondents of orally denying him for giving appointment on the post of Gangman/Trackman or Khalasi in Group 'D' post of Railway(PB 1 GP 1800/-) after duly selection for that post. In this regard the applicant has also served a legal notice for demand of justice dated 25.02.2013 (Annexure A/1) but the same is still pending for consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, we direct the respondents to consider and decide the legal notice for demand of justice of the applicant dated 25.02.2013 (Annexure A/1) expeditiously by passing a reasoned & speaking order but not beyond the period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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